

the Central Government for approval which are not within the prescribed ceilings. No analysis is done by the Government in regard to the cases which are not referred to the Central Government for approval.

- (b) No, Sir.
- (c) No guidelines have been issued in this regard.
- (d) Does not arise.

#### **Investigation into Satyam Fraud**

298. SHRI VARINDER SINGH BAJWA : Will the Minister of CORPORATE AFFAIRS be pleased to state :

- (a) the present status of investigations being conducted by the CBI into the affairs of Satyam Computers;
- (b) the number of persons, other than the employees of the company, arrested so far for their involvement in the scam; and
- (c) by when the investigations are likely to be completed and chargesheets are to be filed against the accused?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED) : (a) CBI, after registering a case on 20.02.09, has filed the chargesheet on 07.04.2009 under Section 120-b r/w 420, 419, 467, 468, 471, 477-A & 201 IPC against nine accused persons which include Shri B. Ramalinga Raju, the then Chairman of Satyam, Shri B. Rama Raju, the then Managing Director of Satyam and Shri Vadlamani Srinivasu, the then Senior Vice President and Chief Financial Officer of Satyam. The court has taken organizance of the chargesheet and the matter is at the pre-charge stage. CBI is also presently conducting further investigation in the matter after taking necessary permission from the court.

- (b) Two persons, other than the employees of the company, Satyam Computers Services Limited (SCSL), namely Shri S. Gopalkrishnan and Sri Talluri Srinivas, both statutory auditors of M/s SCSL from M/s. Price Waterhouse, Bangalore have been arrested.
- (c) Further investigation by the CBI is in progress.

#### **Regulation of Financial Fraudsters**

299. SHRI A. VIJAYARAGHAVAN : Will the Minister of CORPORATE AFFAIRS be pleased to state :

- (a) whether Government is aware that a lot of consumers were cheated in money-chain programmes like the Gold-Quest;
- (b) whether Government is taking any measures to regulate such mushrooming financial fraudsters; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED) : (a) to (c) A complaint regarding cheating by Quest International Group through money chain programme, has been received and is under examination.

#### **Agency for IPO Monitoring**

300. SHRI RAJEEV CHANDRASEKHAR : Will the Minister of CORPORATE AFFAIRS be pleased to state :

(a) whether the proposed agency called Market Research and Analyses Unit under the Serious Frauds Investigation Office (SFI) would gather data inputs on initial public offering from banks and deposit holders on the condition of anonymity;

(b) whether the data so collected from scrutiny of the Initial Public Offer (IPO) document will be tallied with the Ministries computerised data repository;

(c) whether Government has failed to trace 238 companies which raised capital through initial public offerings between 1992-2005; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED) : (a) Yes, Sir.

(b) This exercise will be done by the investigative agency wherever required.

(c) and (d) There were 238 companies which raised capital through IPOs between 1992 to 2005, identified as vanishing companies. With the efforts of the Government, 117 companies were traced back and prosecutions under various provisions of the Companies Act have been filed against the remaining 121 companies. In addition to this, FIRs have also been lodged under Indian Penal Code (IPC) against promoters/directors of these 121 companies who authorized the issue of prospectus.

#### **The COMPANIES BILL, 2009**

301. SHRI RAJEEV CHANDRASEKHAR : Will the Minister of CORPORATE AFFAIRS be pleased to state :

(a) by when the Companies Bill, 2009 is likely to come into force; and

(b) the steps Government has taken/proposed to take to prevent corporate misdoings, as in the case of the satyam fraud?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED) : (a) The Government has introduced the Companies Bill, 2009 in the Lok Sabha on 3rd August, 2009. The Bill has been referred the Standing Committee on Finance for examination. It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint after it is passed by the Parliament and receives the assent of the President of India.